

**Central Administrative Tribunal
Madras Bench**

OA 310/00005/2017

Dated Wednesday the 17th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Karuppiah
Door No. 123, West Uzhavar Street
Manapacheri & Post
Melur Taluk
Madurai District
Pin – 625 103. ... Applicant.

By Advocate **M/s. R. Malaichamy**

Vs.

1. Union of India
Rep. by the Development
Commissioner (Handicrafts)
Ministry of Textiles
O/o. of the Development Commissioner
West Block, No. 7
R.K. Puram
New Delhi – 110 066.

2. Assistant Director
O/o. the Development Commissioner (Handicrafts)
Ministry of Textiles
Development Centre for Musical Instruments
759, Anna Salai
Chennai 600 002.

3. Deputy Director (TECH)
O/o. the Development
Commissioner, (Handicrafts)
Southern Region
Shastri Bhavan
3rd Floor, 26 Haddows Road
Chennai – 600 006.

4. Assistant Director (Admn.I)
Ministry of Textiles
O/o. of the Development Commissioner
West Block, No. 7
R.K. Puram, New Delhi – 110 066.

5. The Regional Director
Office of Development Commissioner (H)
Shastri Bhavan
26, Haddows Road
Nungambakkam, Chennai – 600 006.

... Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"i. To direct the respondents to grant two MACPs to the applicant and thereby to pay the arrears of difference of pay and allowances to the applicant and also to revise and re-fix the pensionary benefits and to pay the difference of arrears of pension and connected benefits to the applicant and

ii. To pass such further orders"

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given a fresh representation to the competent authority on 10.07.2019 which is pending for consideration. He submits that the applicant would be satisfied if the competent authority is directed to consider his representation within a time frame stipulated by this Tribunal.

3. Learned counsel for the respondents has no objections in passing such order.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, this OA is disposed of with a direction to the competent authority to consider the representation dt. 10.07.2019 of the applicant in accordance with rules and regulations on the matter within a period of three months from the date of receipt of copy of this order.

(T. Jacob)
Member(A)
AS

17.07.2019

(P. Madhavan)
Member (J)